## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.146/2017

In the matter of:

Rakatanga Tour (P) Limited

.. PETITIONER

Vs.

**Registrar of Companies** 

.. RESPONDENT

SECTION:

**Under Section 252** 

Order delivered on 25.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anuj Verma, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

## **ORDER**

Learned Counsel for the petitioner is present. Ld. Company Prosecutor is also present and states that their observations are ready for filing, for which, a short time is sought for.

Taking into consideration the said representation, the matter is posted for hearing on 01.**2**.2018.

List on 01.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 25.1.2018